

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/1094/2019

Jabalpur, this Friday, the 06th day of December, 2019

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Arun Kumar Narware
S/o Late Surendra Narware
Age 30 yrs, Gour Tiraha
Mandla Road, Jabalpur 482021

-Applicant

(By Advocate –**Shri M.N. Banerjee**)

V e r s u s

1. Union of India,
Through the secretary
Ministry of Environment Forest
and Climate Change
Govt. of India, 10th Floor,
Paryavaran Bhawan CGO
Complex New Delhi 110003

2. Secretary, Indian Council of Forestry
Research and Education P.O. New Forest
Dehradun (Uttarakhand) 248006

3. Director, Tropical Forest Research
Institute, R.F.R.C. Mandla Road
Jabalpur 482021

4. Smt. Lata Narware, W/o Late S.K. Narware
Balaghat (M.P.) Present Address
Near Khermai Mandir, Gorraia Ghat,
Gaur Nadi, Mandla Jabalpur 482021

- Respondents

O R D E R (Oral)

This Original Application has been filed by the applicant for not deciding his representation for grant of compassionate appointment by the respondent-department.

2. The facts of the case is that the father of the applicant Late S.K. Narware, who was working as Peon (Driver) with respondent-department. The applicant's mother Smt. Shalu Narware died in 1992 and thereafter the applicant's father got married with Smt. Lata Narware in 1994. The father of the applicant died while in service on 05.02.2007. Thereafter the family pension was granted to Smt. Lata Narware. As per nomination (G.P.F.) dated 18.03.1994 (Annexure A/2) applicant and his brother Tarun Kumar were nominated as nominee. The brother of the applicant sought information under RTI regarding the retiral dues paid to Smt. Lata Narware, step mother and the same was supplied to him.

3. It has been submitted by the applicant that the applicant had bonafide impression that respondent No.4

step mother of applicant had already submitted application for compassionate appointment on behalf of applicant as he happened to be eldest son. It was only in the month of November 2018 applicant came to know that step mother, respondent No.4 had applied for herself and not for the applicant. The applicant thereafter submitted an application for compassionate appointment on 04.12.2018, 18.04.2019, 19.08.2019 and 09.09.2019 (Annexure A/4 colly.).

4. At this stage learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to decide the representations Annexure A/4 (Colly.) in a time bound manner.

5. The submission of the applicant is genuine particularly due to the fact that representation of the applicant for compassionate appointment as per Annexure A/4 is still pending before the respondent-department. In view of this, respondents are directed to consider and decide the applicant's representation (Annexure A/4

colly.) within a period of six (06) weeks from the date of receiving the copy of this order.

6. Needless to say that this Tribunal has not touched the merits of the case.

7. It is made clear that the respondent-authority shall pass the reasoned and speaking order on each and every aspect raised in the representation of the applicant.

8. With these directions, this Original Application is disposed of.

**(Ramesh Singh Thakur)
Judicial Member**

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